

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

102. IA/3461/2024 IN C.P. (IB)/1170(MB)2019

**IN THE MATTER OF**

Sakharam D Tambolkar

VS

M/s. Virtue Infra & Entertainment

Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 19.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Apurva Sanglikar (VC)

For the Liquidator: Adv. Avinash R Khanolkar (VC)

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**ORDER**

**I.A. 3461/2024**

The prayer in the present application is for admitting the claim by Liquidator. The Ld. Counsel for the Liquidator has brought to our attention the order dated 11.07.2024 of the Hon'ble Apex Court in SLP preferred by the Suspended Director of Corporate Debtor in the present case, wherein the Hon'ble Apex Court has been pleased to state as under:

*“In view of the consent terms, we are inclined to exercise our power under Article 142 of the Constitution of India and take the said consent terms on record. The effect thereof would be that the order of liquidation as well as the order initiating Corporate Insolvency Resolution Process shall be treated as withdrawn/recalled.”*

In view of the same, the Ld. Counsel for the Applicant accepts that the present I.A. has become infructuous. Let the same be **disposed of** as such. The Company Petition bearing No. C.P.(IB)/1170(MB)2019 and also the pending applications i.e. I.A. 1082/2023 and I.A. 3454/2023 also stand **disposed of**.

Sd/-  
MADHU SINHA  
Member (Technical)

Sd/-  
REETA KOHLI  
Member (Judicial)

Shubham